

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs);
TIS HAZARI COURTS, DELHI.

CIRCULAR

Pursuant to order No. 58242-58492/MACP/S&P(JJAs)/Admn.II(C)/2024 dated 14/10/2024, issued by Ld. Principal District & Sessions Judge (HQs) regarding grant of MACP/ FIRST FINANCIAL UPGRADATION in the Pay Band of Rs.9300-34800/- with Grade Pay of Rs.4200/- in PB-II (as per 6 CPC) and Pay Level - 6 (as per 7th CPC) under Modified Assured Career Progression Scheme to the Junior Judicial Assistants and Judicial Assistants. All beneficiaries, whose name in the above order and drawing salary from Central District are hereby informed that they may exercise their option for fixation of pay (Form enclosed) within one month from the date of issuance of this order. Option form received after one month shall not be entertained.

(Head of Office)
O/o Principal District & Sessions Judge (HQ):
THC, Delhi

No. 57140 - 57465 /JJA/JA/S.B./Accounts/114/2024

Dated : 21 OCT 2024

Copy forwarded for information to:-

1. PS to Ld. Principal District & Sessions Judge (HQ), Delhi.
2. The Registrar General, Hon'ble High Court of Delhi, with the request that these instructions may kindly be brought to the notice of the beneficiary Junior Judicial Assistants and Judicial posted in Hon'ble High Court of Delhi on Diverted capacity.
3. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex New Delhi, with the request to circulate the same among the beneficiary Junior Judicial Assistants and Judicial Assistants under their control.
4. The Principal Judge, Family Courts, Dwarka with the request that these instructions may kindly brought to the notice of the beneficiary Junior Judicial Assistant and Judicial Assistant posted in Family Courts on diverted capacity.
5. The Director, Delhi Judicial Academy, Dwarka, New Delhi with the request to circulate the same among the beneficiary Junior Judicial Assistant and Judicial Assistant posted in Judicial Academy on diverted capacity.
6. Delhi Legal Service Authority, West (THC), New Delhi (PHC), East, North East & Shahadra (KKD), South and South East, (Saket), North & North-West (Rohini) and South-West (Dwarka) with the request that these instructions may kindly be brought to the notice of the beneficiary Junior Judicial Assistant and Judicial Assistant s posted in their office on diverted capacity.
7. All Ld. Drawing & Disbursing Officers, West (THC), New Delhi (PHC), East, North- East & Shahadra (KKD), South and South East, (Saket), North & North-West (Rohini) and South-West (Dwarka).
8. All the Judicial Officers (Central District), Tis Hazari Court, with the request to circulate the same among the beneficiary Junior Judicial Assistant and Judicial Assistant under their control.
9. All the Judicial Officers (Rouse Avenue Court Complex), with the request to circulate the same among the beneficiary Junior Judicial Assistant and Judicial Assistant under their control.
10. Sr. Administrative Officer (Judicial)/Administrative Officer (Judicial)/Sr. AO / AAO / PRO / APRO / Branch In-charge at Tis Hazari Court and Rouse Avenue Court with the direction to circulate the same among the beneficiary Junior Judicial Assistant and Judicial Assistant under their control.
11. Website Committee with request to put the same on website of the District Courts.
12. The R & I, Central, Tis Hazari Courts, for uploading on LAYERS.

(Head of Office)
O/o Principal District & Sessions Judge (HQ):
THC, Delhi

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI.

FORM OF OPTION

1. I, _____ S/o, W/o, D/o _____
hereby elect the promoted scale/MACP Pay Scale in _____ w.e.f _____

2. I, _____ S/o, W/o, D/o _____
hereby elect to continue on the existing scale of pay of my substantively/officiating post
mentioned below until the date of my next increment the date of my subsequent increment
raising my pay to Rs. _____

I vacate or cease to draw pay in the existing scale of Rs. _____ upto _____

UNDERTAKING

I, _____ S/o, W/o, D/o _____
hereby undertake that any excess payment that may be found to have been made to me as a
result of fixation of pay on account of the implementation of MACP/promotion. It will be
refunded to Government either by adjustment against future payments due to me or otherwise.

Dated: _____

Signature : _____

Name : _____

(In Block Letters)

S/o, W/o, D/o : _____

Designation : _____

Office/Court : _____

Emp.Code : _____

Cont. No. : _____